

Through Video Conference via Cisco WebEx.

CBI Case No. 97/2019

CBI v. S.P. Saxena & Ors. (Bhartiya CGHS)

07.10.2020.

The matter is being taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Sh. Abhishek Prasad, counsel for accused Nos. 1 & 8.

Sh. R. S. Ahuja, counsel for accused Nos. 2, 3, 4 & 7.

Sh. S. K. Bhatnagar, counsel for accused Nos. 6 & 9.

None has joined the proceedings on behalf of accused Nos. 5 & 10. However, in view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Re-list for arguments on charge on **24.11.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/07.10.2020.